

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.426/2000 in O.A.No.2106/97

Hon'ble Shri V.K.Majotra, Member(A)
Hon'ble Shri Shaker Raju, Member(J)

(16)

New Delhi, this the 6th day of February, 2001

1. Shri Arjan Singh
Chief Goods Supervisor
Northern Railway
Amritsar.
2. Shri Ashok Kumar
Chief Booking Supervisor
Northern Railway
Ludhiana.
3. Shri Sunil Kumar Saxena
Chief Parcel Supervisor
Northern Railway
Amritsar.
4. Shri Bal Kishan Gupta
Chief Goods Supervisor
Northern Railway
Jullundur City.
5. Shri Anil Kalia
s/o Shri Ved Prakash Kalia
Chief Parcel Supervisor
Jullundur City. Petitioners.
(By Shri B.S.Mainee, through Ms. Meenu Mainee,
Advocate)

vs.

1. Union of India through
Shri D.P.Tripathi,
Secretary
Ministry of Railways
(Railway Board)
Rail Bhawan, Raisina Road
New Delhi.
2. Shri S.P.Mehta
General Manager
Northern Railway
Baroda House
New Delhi.
3. Shri J.S.Marwaha
Divisional Railway Manager
Northern Railway
Ferozepur. Respondents
(By Shri V.S.R.Krishna, Advocate)

O R D E R (Oral)

By Shri V.K.Majotra, Member(A):

Learned proxy counsel for Shri B.S.Mainee,
counsel for the petitioners states at the Bar that the

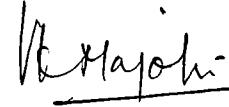
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(17)

orders dated 1.6.2000 in OA No.2106/97 have been complied with by the respondents. Therefore, nothing survives in the CP. The CP is accordingly consigned to record. Notices issued, under the provisions of Contempt of Court Act, to the respondents are discharged. No costs.



(SHANKER RAJU)
MEMBER(J)



(V.K. MAJOTRA)
MEMBER(A)

/RAO/